

ANNEXURE-B

HIGH COURT OF JAMMU & KASHMIR & LADAKH AT SRINAGAR
(Vested with powers of State Bar Council U/S 58 of Advocates Act, 1961)

Subject:- AMENDMENT TO INSTRUCTIONS REGARDING REGISTRATION OF CLERKS TO ADVOCATES IN THE HIGH COURT/SUBORDINATE COURTS, 1998.

N O T I F I C A T I O N

No. 3091/2025 RG/LP Dated 16/09/2025

In exercise of the powers conferred under the Articles 225 and 227 of the Constitution of India and all other enabling provisions in this regard, High Court of Jammu & Kashmir and Ladakh, is pleased to make amendments to the Instructions Regarding Registration of Clerks to Advocates in the High Court/Subordinate Courts, 1998, in the following manner-

In " Instructions Regarding Registration of Clerks to Advocates in High Court/Subordinate courts, 1998"

After the Instruction No.10 (c) inserted vide Notification No. 678 of 2024/RG/LP dated 24-04-2024, a new instruction No. 10 (d) is inserted as under:

"The money received on account of fee payable for issuance of Identity Cards shall be deposited in a Saving Bank Account by the Registrar Judicial/District Judge concerned, who shall maintain a proper account of the same. The Registrar Judicial/ District Judge concerned, with the prior approval of the Registrar General, can utilize the amount aforesaid for defraying the expenses as may be required for preparation of Identity Cards."

By order.


(M.K. Sharma)

Registrar General(Officiating)

No. 61393-61439/RG/LP Dated 16/09/2025

Copy to :-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr/Ms. Justice _____
.....for information of His/Her Lordship.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar. This is in reference to your communication No.R/Rules/JMU/203 dated 28.08.2025.
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal District & Sessions Judge _____
..... for information and necessary action.
7. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court.
8. Manager, Government Press, Srinagar for publication of the same in the next Government Gazette.
9. Chief Librarian, High Court Wing, Jammu/Srinagar for keeping the record of the same.


Registrar General(Officiating)